

1  
**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR  
WP No. 2802 of 2004**

*(ALOK PRATAP SINGH (DECEASED) IN REM Vs THE UNION OF INDIA AND OTHERS)*

**Dated : 24-01-2024**

*Shri Naman Nagrath - Senior Advocate, Shri Sanjay Agrawal - Senior Advocate, Shri K.N. Fakhruddin - Advocate and Shri Himanshu Mishra - Advocate for petitioner.*

*Shri Pushpendra Yadav - Deputy Solicitor General and Shri Sandeep Shukla - Advocate for respondent No.1/Union of India.*

*Shri Ankit Agrawal - Government Advocate for State.*

*Shri Vikram Johir - Advocate for respondent M.P. Pollution Board.*

*Shri Ravindra Shrivastava - Senior Advocate and Shri Kishore Shrivastava - Senior Advocate with Ms. Shiraz Patodia, Shri Ashish Singh, Ms. Divya Sharma, Ms. Juhi Chawla, Shri Kunal Thakre, Ms. Aditi Shrivastava and Shri Y.M. Tiwari - Advocate for respondent No. 4.*

*Shri Ajay Gupta - Senior Counsel with Shri Rajeev Mishra - Advocate and Ms. Sakshi Pawar - Advocate for respondent No.6.*

*Shri Shreyas Dharmadhikari - Advocate for intervenor/ International Campaign for Justice Sambhavana Trust, Bhopal.*

*Shri N.D. Jayprakash - Advocate for Intervenor/ Bhopal Gas Peedith Sangharsh Sahyog Samiti.*

*and Shri Avininder Singh - Advocate and Shri Teerthesh Bharilya - Advocate for intervenor/B.G.I.A.*

---

Shri Pushpendra Yadav - Deputy Solicitor General appearing for the Central Government informs that pursuant to the order passed on 29.11.2023, the proposal of the Ministry of Environment for release of the amount of Rs.

126,08,50,365/- has been approved by the Ministry of Finance and the supplementary demands for grant of cleaning up the waste for the financial year 2023-2024 has been accepted and thus the requisite funds shall be released soon.

An affidavit in that respect is being filed today.

Let the same be done.

IA No.14916/2013 was filed by the intervenor/B.G.I.A, reply to which is informed to be ready and shall be filed by respondent No. 4 during the course of the day. The said reply is directed to be taken on record subject to apostillization. Shri Ravindra Shrivastava - Senior Advocate along with Shri Kunal Thakre - Advocate undertakes that as and when apostillozed document is made available, the same shall be brought on record.

Shri Ajay Gupta - Senior Advocate along with Shri Rajeev Mishra - Advocate submitted that he had filed IA No.4344/2004 for delinking WP No.1993/2004 from WP No.2808/2004. The said I.A. is not listed today.

Registry is directed to trace out the said I.A. No.4344/2004 along with its reply which is filed by State and list the same on the next date of hearing.

Learned counsel for Union of India as well as counsel for State do not wish to file any reply to the said I.A.4344/2004 since they intend opposing the same, orally.

IA No.16258/2023, an application for taking document on record appears to have been wrongly listed since the same was already disposed of.

Accordingly, I.A. No.16258/2023 is treated as disposed of.

Registry is directed to list all the pending I.As on the next date of hearing along with IA No.4344/2004.

List on **29.02.2024.**

**(SHEEL NAGU)**  
**JUDGE**

**(VINAY SARAF)**  
**JUDGE**

Shub

